

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 89542 of 2013.

(Arising out of Order-in-Appeal No. NSK-EXCUS-000-APP-265-13-14 dated 13-9-2013
passed by the Commissioner, Central Excise (Appeals), Nashik)

GALVI ENGINEERING PVT. LTD

.....Appellant

114, STICE, Musal Gaon
Sinner, Nashik-422112

VERSUS

Commissioner of Central Excise-NASHIK

.....Respondent

Kendriya Rajaswa Bhavan
Gadkari Chowk
Nasik-422002.

APPERANCE:

Shri D.H. Nadkarni, Advocate for the Appellant
Shri K.N. Ahirwar, Asst. Commissioner, Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85460/2020

Date of Hearing: 04-03-2020

Date of Decision: 04-03-2020

PER: CORAM

Learned Counsel submits that appellant had applied for coverage under the Sabka Vishwas (Legacy Dispute Resolution) Scheme 2019. The liabilities have been settled in full and discharge certificate has been issued in the prescribed form.

2. We have heard Authorised Representative.

3. In accordance with section 127 (6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

John